

Petition(s) for Special Leave to Appeal (C) No.1547/2025

[Arising out of impugned final judgment and order dated 19-12-2024 in WA No.711/2023 passed by the High Court of Andhra Pradesh at Amravati]

M/S. TARACHAND LOGISTIC SOLUTIONS LIMITED

Petitioner(s)

VERSUS

THE STATE OF ANDHRA PRADESH & ORS.

Respondent(s)

FOR ADMISSION and I.R.

Date : 21-07-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE UJJAL BHUYAN

or Petitioner(s) : Mr. Vijay Hansaria, Sr. Adv.
Mr. Sanjay Sarin, Adv.
Ms. Gagan Deep Kaur, Adv.
Ms. Kavya Jhawar, Adv.
Mr. Preshit D. Bagul, Adv.
Mr. Dinkar Kalra, AOR

For Respondent(s) : Ms. Prerna Singh, Adv.
Mr. Guntur Pramod Kumar, AOR
Mr. Dhruv Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the parties at length.
2. Hearing concluded.
3. Judgment reserved.
4. The parties are permitted to file brief written submissions alongwith authorities which they propose to rely, within one week from today. Photocopy of the State Act and the Rules under which tax is sought to be imposed shall also be provided.

(NEHA GUPTA)
SENIOR PERSONAL ASSISTANT

(SAPNA BANSAL)
COURT MASTER (NSH)